

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
CP(CAA) No. 03/230-232/JPR/2023
Connected with
CA(CAA) No. 10/230-232/JPR/2022
Under Section 230-232 of
Companies Act, 2013

In the matter of:

Hindustan Zinc Limited

...Transferor Company

Versus

BSE Ltd & Ors.

...Transferee Company

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

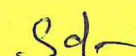
For the Applicant : Sandeep Taneja, Adv.
For NSE : Shashank Kasliwal, Adv.
For BSE : Vinay Kothari, Adv.

ORDER

Heard Mr. Sandeep Taneja, Adv. appearing on behalf of the Applicant Company. Mr. Shashank Kasliwal, Adv. appearing on behalf of the NSE. Mr. Vinay Kothari, Adv. appearing for the BSE. Mr. Ruvit Kumar, ARoC is present in person. It is submitted by learned counsel for the Respondent that some additional documents have been furnished by learned counsel for the Petitioner yesterday only. They have to see the document for filing appropriate reply. Reply, if any, may be filed within 7 days with an advance copy to the opposite counsel. List the matter on 18.04.2024 at 2:30 pm.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 01, 2024